

Undertrial Prisoner killed by CRP in Kanchanpur Thana, East Tripura

*48. SHRI BIREN DUTTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether an under-trial prisoner has been killed Central Reserve Police in Kanchanpur Thana, East Tripura; and

(b) if so, the steps taken to punish the culprit?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) No, Sir.

(b) Does not arise.

Lock-out in H.M.T. Bangalore

*49. SHRI JAGANNATH MISHRA:

SHRI C. K. JAFFER SHARIEF:

Will the Minister of INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY be pleased to state:

(a) whether the Hindustan Machine Tools Limited, Bangalore, declared a lock-out recently; and

(b) if so, the reasons therefor and the total loss incurred due to the lock-out?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND SCIENCE AND TECHNOLOGY (SHRI C. SUBRAMANIAM): (a) Yes, Sir.

(b) There have been two cases of lock-out during the recent months. The lock-out declared in September, 1972 was in consequence of an illegal Tool Down Strike resorted to by the employees. The HMT Employees' Association had been agitating for some time for the recognition of their Union and in the month of

September, 1972, there were several instances of indiscipline and intimidatory behaviour threatening danger to the plant as also the loyal workers. Under the circumstances, the management of HMT I & II, Bangalore, declared lock-out of the factory with effect from 1 p.m. on 8-9-72 which was lifted on 22nd September, 1972.

The total loss in production due to this lock-out has been estimated to be of the order of Rs. 40 lakhs.

The second lock-out was declared on 10th November, 1972, when all the workmen struck work and a section of the employees started indulging in violence and intimidation. The lock-out has not yet been lifted.

Celebration of Netaji Subhash Chandra Bose birthday

*52. SHRI YAMUNA PRASAD MANDAL: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government propose to celebrate Netaji Subhash Chandra Bose birthday as a National day; and

(b) if not, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b). Celebration of January 23, 1973 as "Subhash Bose Day" is included in the programme of the 25th Independence Jayanti.

Among national leaders only Mahatma Gandhi's birth anniversary has been declared public holiday.

Complaints against new system of despatching press cables by overseas Communication Service

*54. SHRI E. V. VIKHE PATIL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Government have received any complaints against the new system of despatching Press

cables as introduced by Overseas Communication Service, only after the words are counted;

(b) whether the new system involves inordinate delay in transmission of messages; and

(c) the rectifying measures proposed to be taken by Government?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):
(a) No, Sir.

(b) No new system has been introduced.

(c) Does not arise.

Delhi Officials' alleged hand in bribery racket

*55. **SHRI K. SURYANARAYANA:**
SHRI BIRENDER SINGH
RAO:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government's attention has been drawn to a news-item appearing in the 'Times of India' at page 1 dated the 27th September, 1972 under the caption "Delhi Officials' alleged hand in bribery racket";

(b) if so, the outcome of the investigations made by this Ministry into the allegation made therein; and

(c) the action taken or proposed to be taken against the delinquent officials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) Yes, Sir.

(b) and (c). A statement is laid on the Table of the House.

Statement

No enquiry or investigation has been carried out by any intelligence

agency because there was no basis for such an investigation. There has been no seizure of log books. Enquiries made by the Delhi Administration show that there is no evidence to support the allegations regarding the acceptance of huge bribes by two top officials of Delhi Administration for showing undue favours to truck operators.

2. A constable and a head constable of the Directorate of Transport allegedly misbehaved with a girl in the constable's house at about midnight on 16th/17th August, 1972. Some freedom fighters were accommodated in the buildings in the neighbourhood. On receipt of the information about the alleged misbehaviour, a criminal case against the constable was immediately registered by the police. Both officials were placed under suspension the following day. There is no truth in the report that the constable was given shelter by one of the two top officials. The case was registered immediately and not at the instance or the intervention of a Union Minister. Anticipatory bail to the accused was granted by the Judicial Magistrate on 19th August, 1972. According to the preliminary investigations carried out by the police the girl was married and was in the company of her husband at the time of the alleged incident.

3. The Constable was employed in connection with enforcement work in the Directorate of Transport. Sometimes his services were utilised as a driver. He was, however, not used as a regular driver. Government accommodation and a scooter were allotted to him after taking into consideration the nature of his duties and the requirements of his job.

4. For his failure to apprehend the head constable and the constable of the Transport Directorate, the head constable of the local police on duty was immediately placed under suspension